260	Written Answers to	[RAJYA SABHA]	Unstarred Questions
	Pakistan	-	2668
	Bangladesh	-	148 + 14864* = 15012
	Afghanistan	-	665

^{*} After signing of Indo-Bangladesh Land Boundary Agreement, 2015, 53 enclaves of Bangladesh were included in Indian Territory. Under Section 7 of The Citizenship Act, 1955, 14864 Bangladeshi nationals were granted Indian Citizenship.

Statement

Year-wise (2015-2019) details of persons granted Indian Citizenship

Year	Number of persons granted Citizenship	
2019	987	
2018	628	
2017	817	
2016	1106	
2015	606 + 14864*	
TOTAL	19008	

^{* 2015-} After signing of Indo-Bangladesh Land Boundary Agreement, 2015, 53 enclaves of Bangladesh were included in Indian Territory. Under Section 7 of The Citizenship Act, 1955, 14864 Bangladeshi nationals were granted Indian Citizenship.

Crimes against women and girl children

 $\dagger 384.$ DR. KIRODI LAL MEENA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that number of crimes/cases of harassment/gang rapes against women specially against girl children have risen in recent months;
- (b) if so, the details thereof along with the State-wise total number of cases reported; and
- (c) the measures taken by Government for the protection and safety of women in view of the increasing number of above mentioned cases in the country?

[†]Original notice of the question was received in Hindi.

Written Answers to

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) to (c) National Crime Records Bureau (NCRB) compiles and publishes information on crimes in its publication "Crime in India". The published reports are available till the year 2018.

'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens including crime against women/girls are with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of law.

Government of India gives utmost importance to safety of women and children, and has taken a number of initiatives in this regard, which are given below:

- (i) The Criminal Law (Amendment), Act 2013 was enacted for effective deterrence against sexual offences. Further, the Criminal Law (Amendment) Act, 2018 was enacted to prescribe even more stringent penal provisions including death penalty for rape of girls below the age of 12 years. The Act also inter-alia mandates completion of investigation and trials within 2 months.
- Emergency Response Support System provides a pan-India, single (ii) internationally recognized number (112) based system for all emergencies, with computer aided dispatch of field resources to the location of distress.
- (iii) The Ministry of Home (MHA) has launched a cyber-crime reporting portal on 20th September, 2018 for citizens to report obscene content.
- (iv) Using technology to aid smart policing and safety management, Safe City Projects have been sanctioned in first Phase in 8 cities (Ahmedabad, Bengaluru, Chennai, Delhi, Hyderabad, Kolkata, Lucknow & Mumbai). The projects have been prepared by State Governments, taking into account the need for identification of hot spots for crimes against women for development of critical assets in various areas including infrastructure, technology adoption and capacity building in community through awareness programmers.
- (v) MHA has launched the "National Database on Sexual Offenders" (NDSO) on 20th September, 2018 to facilitate investigation and tracking of sexual offenders across the country.

- (vi) MHA has launched an online analytic tool "Investigation Tracking System for Sexual Offences" to monitor and track time-bound investigation in sexual assault cases in accordance with Criminal Law (Amendment) Act, 2018.
- (vii) In order to improve investigation, MHA has taken steps to strengthen DNA analysis units in Central and State Forensic Science Laboratories. This includes setting up of State-of-the-Art DNA Analysis Unit in Central Forensic Science Laboratory, Chandigarh, MHA has also sanctioned setting-up and upgrading of DNA Analysis units in State Forensic Science Laboratories in 13 States/UTs.
- (viii) MHA has notified guidelines for collection of forensic evidence in sexual assault cases and the standard composition in a sexual assault evidence collection kit. To facilitate adequate capacity in manpower, training and skill building programs for Investigation Officers, Prosecution Officers and Medical Officers have commenced.
- (ix) In addition to the above-mentioned measures, MHA has been issuing advisories from time to time to the States/UTs to deal with crimes against women, which are available at www.mha.gov.in.

Meetings of NDMA

- 385. PROF. M.V. RAJEEV GOWDA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the number of meetings of the National Disaster Management Authority (NDMA) held in the last five years and whether they were all held after national disasters, if so, the details thereof;
- (b) whether there is a plan to amend the Act to ensure that the Authority meets at least once in every specified period of time;
 - (c) if not, the reasons therefor;
- (d) the number of times the National Plan has been reviewed in the last five years, if so, the details thereof; and
- (e) whether all district authorities have been constituted as per the Act, if so, the details thereof?